Exchange Regulation Act; and (b) if so, what are the details thereof and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The information is being collected and, to the extent possible, -will be laid on the Table of the House.

12 Noon

Be. MUSLIM WOMEN (PR OTBC HON OF RIGHTS ON DIVORCE) BILL, 1986

MR. CHAIRMAN: Before we take up further consideration of the Finance Bill, I would like to inform the Members that there are still a large number of Members who have yet to speak In the debate on the Bill. So. I would request the Members to he brief and precise in their speeches so that many more Members could be accommodated. I would also suggest that we dispense with the lunch hour today in order *to* complete the business.

The Finance Minister will reply at 5 p.m.

SHRI NIRMAL CHATTERJEE (West Bengal): May I rise on a point of order? We decided that the Muslim Women (Protection of Rights on Divorce) Bill would be taken up tomorrow. As far as we can see that has not yet been circulated. It was passed only today in the other House. And some notice is required. Will it be possible to take it up tomorrow or it has to be adjourned till the day after? It has been passed today only.

MR. CHAIRMAN: Parliamentary Affairs Minister, when will it be reported?

SHRI NIRMAL CHATTERJEE; It was pasfwd today, not yesterday.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT): Shortly the Bill is being referred to the House_rI think.

SHRI NIRMAL CHATTERJEE: It should be circulated.

SHRI H. K. L. BHAGAT: It was passed by about two o'clock.

SHRI NIRMAL CHATTERJEE: Today.

SHRI H. K. L. BHAGAT: We are also moving for waiver of the rule.

MR. CHAIRMAN: What I suggest is this. If the Bill as passed by the Lok Sabha is circulated to the Members by two" o'clock today, then, we will have time for members to prepare themselves.

SHRI DIP*EN GHOSH (West Bengal): The point is, it has not yet been reported here that this Bill has already been passed by the Lok Sabha with certain amendments or not. And then it has to be circulated. And then we will go through it with the .amendments and prepare our amendments.

MR. CHAIRMAN: All of them can be done by two o'clock, and all amendments will be received up to five or six o'clock, whatever time you want.

SHRI DIPEN GHOSH: Unless we see the amended text, how can we suggest amendments?

SHRI NIRMAL CHATTERJEE: To my point of order, your answer was a disorder. You cannot do like this.

MR. CHAIRMAN: In fact, you are trying to bring about disorder. I am trying to see, there is some order.

SHRI S. W. DHABE (Maharashtra): I suggest tomorrow by 12 o'clock some amendments can be given.

MR. CHAIRMAN: I can extend the time for giving amendments today up-

to seven or eight o'clock, whatever time you want. At 2 p.m. they should be able to report as well as circulate. Otherwise, you will have no time.

SHRI VIRENDRA VERMA (Uttar Pradesh): Mr. Chairman, Sir. is it not possible to tf.ke up the Bil] o_n the 8th and the agenda fixed for the 8th en the 7th?

MR. CHIARMAN: The 8th win be Thursday. Then 1 could suggest tha. we take up the agenda fixed for Thursday on the 7th, that is tomorrow, and the_n take up the Muslim Women (Pratection of Rights on Divorce) Bill on the 8th. Is that all right. Minister of Parliamentary Affairs?

SHRI H. K. L. BHAGAT. W_e can discuss this matter a little later in the chamber. I have to find out from the Minister concerned who have been fixed for the 8th. how they have been fixed in other programmes and so on. Otherwise, I will have no objection.

MR. CHAIRMAN: Anyway, this is my ruling, if it is not circulated by 2 o'clock, it would not be taken up tomorrow

PAPERSLAID ON THE TABLE

I. Report and Accounts (1984-85) of the Cardamom Trading Corporation Limited, Bangalore and related papers.

II. Accounts (Pool Fund) (1983-84) of the Coffee Board, Bangalore and related papers.

liL.The Tea Companies (Acquisition and Transfar 61 Sick Tea Units) Rules, 1986.

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER): Sir. I beg to lay on the Table—

I. (t) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annuaj Report and Accounts of the Cardamom Trading Corporation Limited, Bangalore, for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of th_e Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

(2) Statement (i_n English and Hindi) giving reasons for the delay in laying the papers mention at (1) above. [Placed in Library. *See* No. LT-2593|86) for (1) and (2)].

II. A copy each, (in English and Hindi) of the following papers:----

(i) Annual Accounts (Pool Fund) of the Coffee Board. Bangalore, for the Year 1983-84, and the Audit Report thereon.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. *See* No. LT-2652/86 for (i) and (ii)].

III. A copy (in English and Hindi) of the Ministry of Commerce Notification' G.S.R. No. 626(E), dated the 14th April, 1986, publishing the Tea Companies (Acquisition and Transfer of Sick Tea Units) Rules, 1986, under sub-section (3) of the section 32 of the Te_a Companies (Acquisition and Transfer of Sick Tea Units) Act. 1985. [Placed in Library. *See* No. LT-2594186].

I. Report and Accounts (1984-85) of the National Jut« Manufacturer;; Corporation Limited, Calcutta and related papers.

II. Report and Accounts (1984-85) of the Jute Corporation of India Limited, Calcutta and related parers.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHUR-SHID ALAM KHAN): Sir, I beg to lay on 'he Table—

(1) A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Fifth Annual Report and Accounts of the National lute Manufacturers Corporation Limited, Calcutta, for the year 1984-85, together with the

179 Papers Laid

Auditors' Report o_n the Accounts and the comments $_Qf$ the Comptroller and Auditor Genera) of India thereon.

(b) Review b_y Government on the working of the Corporation.

[Placed in Library. See No. LT-2657|86 for (a) and (b)].

(ii) (a) Fourteenth Annual Report and Accounts of the Jute Corporation of India Limited, Calcutta, for the ye_{ar} 1984-85, together with the Auditors' Report ₀n the Accounts and the comment_s of the Comptroller and Audito_r General of India thereon.

(b) Review by Government on the working of the Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Place in Library. Se_e No. LT-2656|86 ior (ii) (a) and (b) and (2)].

Accounts (1984-85) of the Central Silk Board, Bangalore and related papers.

SHRI KHURSHID ALAM KHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Accounts of the Central Silk Board, Bangalore, for the year 1984-85, and *he Audit Report thereon under subsection (4) of section 12 of the Central Silk Board Act, 1948.

(iij Statement giving reasons for ihe, delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-2595|S6

for (i) and (ii)].

i. The Employees State Insurance Corporation (Dental Surgeon) Recruit, ment Regulation, 1985. II. The Mines (Amendments) Rules, 1986.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I be_g to la_{y 0n} *« Table—

I. A copy (in English and Hindi) of The Employees State Insurance Corporation Notification No. A-12(II)-3/81-Estt. dated the 8th February, 1986, publishing the Employees State Insurance Corporation (Dental Surgeon) Recruitment Regulation, 1985, under subsection (4) of section 97 of the Employees' State Insurance Act, 1948. [Placed in Library. *See* No. LT-2613186].

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 316, dated the 26th April, 1986, publishing the Mines (Amendment) Rules, 1986, under section 61A of the Mines Act, 1952. [Placed in library. *See* No. LT-

2614)86].

- I. Report and Accounts (1984) of the Muzaffarnagar Kshetriya Gramin Hank,-Muzaft'arnagar and related papers.
- II. Report and Accounts (1984) of the Hissar Sirsa Kshetriya Gramin Bank, Hissar and related papers.
- ID. Report and Accounts (1984) of the Murshidabad Gramin Bank, Murshida-bad and related papers.
- IV. Report and Accounts (1984) of the Sangameshwara Graineena Bank, Mahbubnagar and related papers.

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH: Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

I. Annual Report and Accounts of

181 Papers Laid

the Muzaffarnagar Kshctriya Gramin Bank, Muzaffarnagar, for the y3ar ended the 31st December, 1984, together with the Auditors Report on the Accounts.

II. First Annual Report and Ac counts of the Hissar Sirsa Kshetriya Gramin Bank, Hissar, for the year ended the 31st December, 1984, to gether with Auditors' the Report on the Accounts.

III. First Annual Report and Accounts of the Murshidabad Gra min Bank, Murshidabad, the for year ended the 31st December, 1984. together with Auditors' the Report on the Accounts.

IV. Third Annual Report and Accounts of the Sangmeshwara Gia-meena Bank, Mahbubnagar, for the year ended the 31st December, 1984, together with the Auditors Report on the Accounts.

[Placed in Library. See No. LT-2603/ 86 for (i) to (iv).

I..Report (1984) on the working and affairs of the General Insurance Corporation of India and its subsidiaries.

II. The Life Insurance Corporation of India (Agents) Amendment Rule«, 1986.

III. Ministry of Finance (Department of Economic Affairs) Notification.

SHRI VISHWANATH PRATAP SINGH; Sir. I also beg to lay on the Table—

I. A copy (in English and Hindi) of the Twelfth Annual Report on the

working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended the 31st December, 1984. [Placed »n Library. *See* LT-2602[86].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 228, dated the 29th March, 1986, publishing the Life Insurance Corporation of India (Agents) Amendment Rules, 1986, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. *See* No. LT-2601[86].

HI. A copy (in English and Hindi) of the Ministry of Finance (Depaitment of Economic Affairs), Notification No. F.4(5)-WftM/86, dated the 2nd May, 1986, regarding floating of certain Government Joans, together with an explanatory memorandum thereon. [P'a-ced in Library. *See* No. LT-2669/86]

REPORTS OF THE RAILWAY CON-VENTION COMMITTEE (1985)

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Railway Convention Committee:- (i) Fourth Report on action taken by Government on recommenda-I tions contained in the Twelfth Report of the Railway Convention Committee (1980) on 'Track Expansion Programme of Railways'.

(ii) Fifth Report of the Committee on 'Railway Electrification.'